

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2374/94

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New Delhi this the 14th Day of August, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Shri J.L. Joshi,
S/o Sh. M.L. Joshi,
R/o DG 926, Sarojini Nagar,
New Delhi-110 023.

Applicant

(through Sh. V.K. Rao, advocate)

versus

1. Union of India,
through the Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. The Director of Estates,
Directorate of Estates,
Nirman Bhawan,
New Delhi.

Respondents

(through Sh. B. Lal, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. B.K. Singh, Member(A)

Heard the arguments of the rival parties.

The present application has been filed against order No.EC/607/ADM/Lit/94/T-C dated 24.10.1994 passed by the Estate Officer, Directorate of Estates, Nirman Bhawan, New Delhi. The impugned order is at annexure A-1 of the O.A.

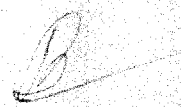
The reliefs prayed for in the O.A. are:-

- (i) to quash the order dated 24.10.94 asking the applicant to vacate the quarter within 15 days;
- (ii) to direct the respondents to allow the applicant to retain the quarter for a period of one year beyond 31.8.94; and

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After hearing the contentions of the rival parties, it is clear that the main relief to allow the applicant to retain the quarter for a period of one year beyond 31.8.94 will expire on 31.8.95 and as such this application automatically will become infructuous. The applicant is directed to vacate the quarter on 31.8.95 or on 1.9.95(FN). As regards the question of payment of licence fee, the same shall be regulated as per orders of the Hon'ble Supreme Court to be delivered in the Public Litigation petition filed and pending before them.

With these observations, this O.A. is disposed of finally but without any order as to costs.


(B.K. SINGH)
MEMBER(A)

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